

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No. 251/94.

Date of Order: 25.2.1994

BETWEEN :

1. Mrs. S.Padmavathi
2. Mrs. U.Koteswari
3. Mrs. R.Kakshmi Devi

.. Applicants.

A N D

1. The Telecom District Engineer,  
Mahaboobnagar.
2. The Chief General Manager,  
Telecommunication, Doorsanchar,  
Bhavan, Hyderabad.
3. The Director General,  
Telecommunication,  
Sanchar Bhavan, New Delhi.
4. Union of India, rep. by its  
Secretary, Ministry of Finance,  
New Delhi.

.. Respondents.

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Counsel for the Applicant

.. Mr.K.VenkateswaraR

Counsel for the Respondents

.. Mr.N.R.Devraj

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CORAM:

HON'BLE SHRI A.B.GORTHI : MEMBER (ADMN.)

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To the Telecom District Engineer, Mahaboobnagar.

2. The Chief General Manager, Telecommunication, Doorsanchar, Bhavan, Hyderabad.
3. The Director General, Telecommunication, Sanchar Bhavan, New Delhi.
4. The Secretary, Union of India, Ministry of Finance, New Delhi.
5. One copy to Mr. K. Venkateswara Rao, Advocate, CAT. Hyd.
6. One copy to Mr. N. R. Devraj, Sr. CGSC, CAT. Hyd.
7. One copy to Library, CAT. Hyd.
8. One spare copy.

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.. 2 ..  
Member  
Order of the Single Bench delivered by  
Hon'ble Shri A.B.Gorthi, Member (Admn.).

Heard learned counsel for both the parties.  
All the 3 applicants herein are those appointed on  
compassionate ground's. Prior to their appointment  
they were in ~~respect~~ <sup>receipt</sup> of family pension together with  
dearness relief. Subsequent to their appointment on  
compassionate grounds, the respondents stop making  
~~payment~~ <sup>part</sup> of the dearness relief. Their claim in  
this application is for a direction to the respondents  
to continue to pay the dearness relief.

2. Similar matters came up before the Madras and  
Ernakulam Benches of the Tribunal in O.A.801/91 and  
OAs 1132, 1133 and 1134 of 1992 respectively. All the  
said OAs were allowed in favour of the applicants.

3. I find no reason to differ from the orders  
already issued by some of the Benches of this Tribunal.  
Accordingly this application is also allowed. Monetary  
relief ~~in respect~~ of each of the applicants will however  
be limited to one year prior to the date of filing of  
this O.A. As this O.A. was filed on 23.2.1994 the  
respondents are directed to make payment of dearness  
relief on family pension from 1.2.1993.

4. O.A. is ordered accordingly at the admission  
stage itself. No order as to costs.

*Handwritten*  
(A.B.GORTHI)  
Member (Admn.)

Dated: 25th February, 1994

(Dictated in Open Court)

sd

*25/2/94*  
Deputy Registrar (J)ee

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE-CHAIRMAN

AND

THE HON'BLE M.R.A.E. GORTHI : MEMBER (A)  
AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY  
MEMBER (JUDL)

AND

THE HON'BLE MR. R. RANGARASAN : MEMBER  
(ADMN)

Dated 25-2-1994.

ORDER/JUDGMENT:

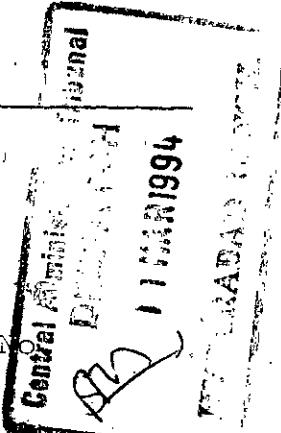
M.A./R.A/C.A. No.

in

O.A. No. 251/94

T.A. No.

(W.P. No.)



Admitted and Interim Directions issued.

Allowed.

Disposed of with directions. *at admission stage*

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered:

No order as to costs.

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